

Central Administrative Tribunal
Principal Bench : New Delhi

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O.A. No. 1588/2000

New Delhi this the 6th Day of February 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Vijay Kumar Gupta, UDC,
S/o Shri Raghuber Dayal,
Jan Kalyan Govt. (Co-ed) Sr.Sec. School,
Bhajan Pura, Delhi
2. Vibhuti Singh, UDC
S/o Shri Raghuber Dayal,
Jan Kalyan govt. Co-ed. Sr. Sec. School.
Bhajan Pura, Delhi. Applicants

(Shri Vijay Kumar Gupta, Applicant in Person)

Versus

1. Director of Education,
Directorate of Education,
Old Sectt., Delhi.
2. Secretary Services (Admn.),
5, Sham Nath Marg,
NCT of Delhi, Delhi. Respondents

(By Advocate: Shri Rajan Sharma)

ORDER (Oral)

Hon'ble Shri S.R. Adige, VC(A)

Respondent's counsel had handed over across a bar a copy of Respondents order dated 18.12.2000 which applicant No.1 Shri Vijay Kumar Gupta acknowledges receipt of, and states that he is satisfied with the said order, and the relief claimed has been granted in his case.

2. We find that Shri Vibhuti Singh (Applicant No. 2) is also covered by the aforesaid order dated 18.12.2000 but he is not before us.



3. In the circumstances the OA is disposed of with liberty granted to Shri Vibhuti Singh that in case he is not satisfied with the order dated 18.12.2000, he can seek revival of the O.A. through an M.A. No costs.



(Dr. A. Vedavalli)
Member (A)



(S.R. Adige)
Vice Chairman (A)

Mittal

